

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 7
(IB)-1718(PB)/2018

IN THE MATTER OF:

Shiv Dayal Sharma & Ors. Petitioner/Applicant
Vs.
Three C Projects Pvt. Ltd. Respondent

Order under Section 7 of Insolvency and Bankruptcy Code, 2016 (CIRP)

Order delivered on 13.03.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant : Ms. Chetna Bisht, Mr. Niraj, Advs in IA-699/23
Mr. Abhinav Aggarwal (Proxy),
Mr. Manish Srivastava, Mr. Kartik Pandey, Mr.
Swankit Nanda, Advs. for Times Innovative Media
Tejaswi Bhanu, Pulkit Deora, Harsh Gurbani
Mr. Abhinav Aggarwal, Proxy Counsel IA-769/22
Mr. P.Nagesh, Sr.Adv., Sahil Morga. IA-3792/20
Mr. Pulkit Deora and Harsh Gurbani for
Applicants in IA 599/2021
For the Respondent : Mr. Rishabh Jain Adv. for R-4 in IA-4578/2022
For the RP : Mr. Abhishek Anand, Mr. Karan Kohli, Mr. Sahil
Bhatia, Vaibhav Mendiratta, Akhand Singh, Advs.
For NOIDA : Mr. Rachit Mittal, Parish Mishra, Pooja, Advs.

ORDER

Ld. Counsel for the parties appeared.

At the request, list the matter for a physical hearing **on**
14.03.2023.

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(RAMALINGAM SUDHAKAR)
PRESIDENT

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(ATUL CHATURVEDI)
MEMBER (TECHNICAL)